

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.254/Chd/CHD/2017

In the matter of:

Mr.Amarjit Singh Bhatia & Ors.

....Applicants.

Versus.

Aster Drugs and Pharmaceuticals Ltd. & Ors.

....Respondents.

Present: Mr.Prabhjit S.Gill, Advocate for the petitioners.
Mr.Rahul Singh, Advocate for respondent No.1.
Mr.Yash Pal Gupta, Advocate for respondent No.2.

Mr.Rahul Singh, Advocate filed memo of appearance for respondent No.1 and Mr.Yash Pal Gupta, Advocate filed power of attorney for respondent No.2. As requested by learned counsel for the respondents, the learned counsel for petitioners shall supply another set of the paper book of the petition to the counsel opposite during course of the day. The petitioners' counsel also directed to file the affidavit of service within seven days.

Learned counsel for respondents seeks time to file reply to the petition. List the matter on 26.02.2018. Reply be filed at least 10 days before the date fixed with copy advance to the opposite counsel. Learned counsel for respondent No.1 shall also file the power of attorney with the resolution of respondent No.1.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 09, 2018.
Ashwani